

(S)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

C.P. NO.: 43/95 IN O.A. NO.: 161/95.

Shri S. D. Teli ... Applicant

Versus

Union Of India & Others ... Respondents.

CORAM

Hon'ble Shri P.P. Srivastava, Member (A).

Hon'ble Shri B. S. Hegde, Member (J).

APPEARANCE :

1. Shri M. A. Mahalle,  
Counsel for the applicant.
2. Shri R. K. S hetty,  
Counsel for the respondents.

TRIBUNAL'S ORDER

DATED : 30.6.95

¶ Per.: Shri B. S. Hegde, Member (J) ¶

1. The applicant has filed this C.P. No. 43/95 in O.A. No. 161/95 stating that the Respondent No. 3 should be punished for Contempt of Court violating the Tribunal's Order dated 24.02.1995. The Tribunal after hearing both the parties, while admitting the O.A., directed that the case be listed before the Registry for completion of pleadings on 28.04.1995 and thereafter the case be listed in sine-die list. The interim relief already granted to continue till further orders i.e. status quo order as was passed in O.A. No. 72/95 dated 25.01.1995.

18-1-2001

(B)

Applicant by Shri P. A. Parbhakar, Adv.  
Respondents by Shri R. R. Shetty for  
Shri R. K. Shetty, Adv.

The learned Counsel for the respondents placed on record order dated 13.11.97 (Two in number) and stated that the grievance of the applicant has been satisfied, hence OA does not survive.

Applicant's Counsel heard -

As grievance of the applicant is satisfied, OA does not survive.

OA stands disposed of. No order as to costs.

L. F.

(Smt. S. Shetty)  
m/s  
m(A)

g. 18m/-  
(S. L. Jain)  
m/s  
m(J)

Order/Judgment scratched  
to Applicant except m/s  
on 1/21/01